

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
IA NO. 739 OF 2025
IN
APPEAL NO. 19 OF 2025**

IN THE MATTER OF:

Rajeev Ranjan

...Appellant

Versus

Ministry of Environment Forest and Climate Change
& Ors.

...Respondents

N.D.o.H. 16.12.2025

INDEX

S. No.	Particulars	Page No.
1.	Reply on behalf of Appellant to Application filed for Summary Dismissal by Respondent No. 3 i.e. M/s RR Texknit.	2-9
2.	Affidavit	10-11
3.	ANNEXURE -1: A True Copy of Order dated 08.12.2025 in W.P. (C) No. 202 of 1995, Passed by the Hon'ble Supreme Court of India	12-29
4.	Proof of Service	30

DATE: 14.12.2025

PLACE: NEW DELHI

Filed by:




**Kazi Sangay Thupden and Kartik Arora
Advocates for the Appellant**

B-65, LGF, Noida-Sector 14, Uttar Pradesh- 201301

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IN THE MATTER OF:

Rajeev Ranjan	Versus	...Appellant
Ministry of Environment Forest and Climate Change & Ors.		...Respondents

**REPLY ON BEHALF OF APPELLANT TO APPLICATION
FILED BY RESPONDENT NO. 3 I.E. M/S RR TEXKNIT FOR
SUMMARY DISMISSAL**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. At the outset and without prejudice to the submissions made herein below, the Appellant denies each and every allegation, averment, and/or any submission made by the Respondent No.3. The denial may be treated as specific and in seriatim, save and except what has been specifically admitted.

2. That the application so filed is to deliberately circumvent, deviate and deny the final adjudication of the statutory appeal under the provisions of the National Green Tribunal Act, 2010.
3. That the application was initially filed as one for summary dismissal of appeal, however, the Ld. Tribunal after consideration has converted the same to an application for placing the additional material on record.
4. That the applicant/respondent No.3 erroneously contends that the Hon'ble Supreme Court of India has heard matter falling from the report prepared by the Central Empowered Committee and has thus acquired the nature of constructive res-judicata.
5. That such a contention is unheard of and totally bad in law. That what the applicant is essentially trying to argue is that a backdoor entry is created when an applicant acquires the force of a Supreme Court order, and that can then be performed as an inevitable outcome under the banner of constructive res-judicata. That it would mean, that essentially

the statutory powers of this Tribunal are non-existent and have been taken away, summarily. That such a contention is not only bad in law, but has no basis.

6. That the fundamental question before this Hon'ble Tribunal is the challenge of environmental clearance granted to the Applicant/Respondent No.3. That only this Tribunal can take into consideration the appeal arising from the grant of environmental clearance under Section 16 of the NGT Act, 2010.
7. That under the fantastic scheme proposed by the Applicant/Respondent No.3 challenge to environmental clearance would be invalidated at the threshold before this Tribunal.
8. That, incidentally, a similar contention was already raised in the Reply to the Appeal. However, on the day before hearing was listed for final arguments, i.e. 21.11.2025, an Application was ingenuously filed to delay the adjudication of this Appeal to ensure construction activities continue unabated.

9. That it is a matter of record that the Applicant is in violation of several environmental rules and regulations, which, for the sake of brevity, this Appellant is not repeating again.

PRELIMINARY OBJECTIONS.

10. That it is submitted that the reliefs as prayed for in the present application has been rendered infructuous, by virtue of this Hon'ble Court's Order dated 21.11.2025, that has converted the IA for summary dismissal to an IA for additional documents.

11. That further the entire reasoning of the Respondent No.3 for the proposed IA, and any preliminary objections thereof, pertaining to the issue of Res Judicata, Constructive Resjudicata etc on the strength of the order dated 12.08.2025 in WP (C) 202 of 1995 titled T.N Godavarman v. Union of India, is at present untenable and erroneous. In that regard the Hon'ble Supreme Court has vide 08.12.2025 has clarified by holding that :

“ Paragraph 10 of the order dated 12.08.2025, is clarified to the extent that the same shall not be construed as a seal of

approval by this Court with respect to the validity of the project.”

A True copy of the order dated 08.12.2025 is annexed herewith as **ANNEXURE -1**.

PARA WISE REPLY

12.That the contents of Para 1 are denied as wrong, false and devoid of any merit save for what are matters of record. It is pertinent to state that, the Appellant is an aggrieved person. Further, the said appeal was filed prior to his election and appointment as the President of the Vasant Kunj RWA. It is strongly denied that the proposed appeal is to delay, derail and paralyse the project. For the sake of brevity the Appellant herein submits that the pleadings in the accompanying appeal would clearly lead to an inference that the statutory approvals so obtained from the competent authorities were based on suppression of material facts and misleading data among others.

13.That the contents of Para 2 are denied as wrong, false and devoid of any merit save for what are matters of record. It is

pertinent to state that, the Respondent No.3 is attempting to hide behind a veneer of innocence, to prevent this Hon'ble Court from adjudicating on the present proceedings on merits. That such attempts are being made to prevent the suppression of material facts, and misleading data present by the Respondent No.3 while obtaining the impugned EC

For the sake of brevity the Appellant reiterates the submissions made in Para 10 and 11 of the present reply.

- 14.** That the contents of Para 3 to 14 are denied as wrong, false and devoid of any merit save for what are matters of record. The facts placed by the Respondent No.3 are itself in the nature of demolishing the conjectures and frivolous allegations made thereto. In that regard, it is pertinent to state that the present proceedings pertain to a challenge to the Environment Clearance granted to the Respondent No.3 which has only been challenged for the first and only time before this Hon'ble Court, and not in any other forum. It is also pertinent to state that the Appellant herein, is an aggrieved person, and the Respondent No.3 cannot engage in

conjectures and surmises to prevent the Appellant from exercising his statutory right to approach this Hon'ble Court. Further, the present appeal has been filed by the Appellant herein, prior to his contesting the RWA elections which was held on 18.05.2025. For the sake of brevity the Appellant reiterates the submissions made in Para 10 and 11 of the present reply.

- 15.** That the contents of Para 15 to 22 are denied as wrong, false and devoid of any merit save for what are matters of record. In that regard, it is pertinent to reiterate that the submissions made in the corresponding paragraph are false and misleading, and an attempt to prevent this Hon'ble from adjudicating the present appeal on merits. Further the entire reasoning of the Respondent No.3 , pertaining to the issue of Res Judicata, Constructive Resjudicata and any deemed approvals etc on the strength of the order dated 12.08.2025 in WP (C) 202 of 1995 titled T.N Godavarman v. Union of India, is at present untenable and erroneous. In that regard the

Hon'ble Supreme Court has vide 08.12.2025 has clarified by holding that :

“ Paragraph 10 of the order dated 12.08.2025, is clarified to the extent that the same shall not be construed as a seal of approval by this Court with respect to the validity of the project.”

DATE: 14.12.2025

PLACE: NEW DELHI

Filed by:



Kazi Sangay Thupden and Kartik Arora
Advocates for the Appellant
B-65, LGF, Noida-Sector 14,
Uttar Pradesh- 201301

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PRINCIPAL BENCH, AT NEW DELHI

I.A NO. 2025

IN

APPEAL NO. OF 2025

IN THE MATTER OF:

Rajeev Ranjan

....Appellant

Versus

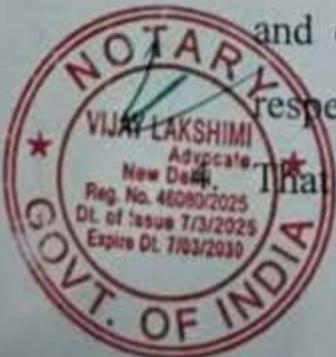
Ministry of Environment, Forest
and Climate Change and Ors.

...Respondents

AFFIDAVIT

That, I, Rajeev Ranjan, aged about 62 years, S/o A.P Sinha, R/o Flat No. 1314, Sector B, Pocket-1, Vasant Kunj, South-West Delhi, Delhi-110070, presently at Delhi do here by solemnly affirm and declare under oath as under:

1. That I am the Appellant in the above-mentioned matter and as such I am fully conversant with the facts and circumstances of the case and I am competent to swear and affirm this affidavit.
 2. That the present Reply been drafted under my directions and instructions and the contents have been read over and explained to me.
 3. That the statements made in Paragraphs 1 to 15 of the Reply are true and correct to the best of my knowledge and belief, rest are my respectful submissions and prayers before this Hon'ble Tribunal.
- That this affidavit is made bonafide and in the interest of justice.



14-12-25

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the statements made in Paragraphs 1 to 4 of the foregoing affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. I hereby sign this verification on this the ___th day of December, 2025 at New Delhi.

13 DEC 2025

Identified by:

14-12-25

DEPONENT



CERTIFIED THAT THE DEPONENT Shri/Smt./Km. Deepa Rangan S/o. W/o. D/o. Deepa Rangan R/o. Deepa Rangan Identified by Shri/Smt. Deepa Rangan has solemnly affirmed before me at Delhi at Sl. No. 13 that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.

Notary Public, Delhi

[Handwritten signature of Notary Public]

ITEM NO.29

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

INTERLOCUTORY APPLICATION FOR 08.12.2025 "ONLY" [1] IN RE: CHANDAKA ECO-SENSITIVE ZONE, ODISHA I.A. NO. 108587 OF 2024 [Application for Impleadment on behalf of 'Kanak Foundation' filed by Mr. Sudarsh Menon, Advocate] WITH I.A. NO. 108243 OF 2024 [Application for Directions on behalf of 'Kanak Foundation' filed by Mr. Sudarsh Menon, Advocate] IN RE : KANAK FOUNDATION AND [2] IN RE : SUKHNA LAKE I.A. NO. 263809 OF 2023 [Application for Intervention] WITH I.A. NOS. 263810, 263811 AND 263812 OF 2023 [Applications seeking permission to file application for Directions, Directions and Exemption from filing O.T.] AND I.A. NO. 92980 OF 2024 [Applications for placing on record Additional Documents in I.A. No. 263809/2023 filed by Dr. Surender Singh Hooda, Advocate for the Applicant] AND I.A. NO. 141598 OF 2024 [Applications for placing on record Additional Documents in I.A. No. 263809/2023 filed by Mr. Dinesh C. Pandey, Advocate for the Applicant No. 2] AND I.A. NO. 241402 OF 2025 (Application for issuance of necessary directions to comply with the order dated 19.03.2025 as well as order dated 16.04.2025 passed in SLP(C)No. 26642 of 2024) IN RE : ANUJ KAUSHAL & ANR. AND [3 [I.A. NO. 249786 OF 2025 (Application for Modification of order dated 12.08.2025 filed by Ms. Ranu Purohit, Advocate) WITH I.A. NO. 285186 OF 2025 (Application for permission to filed Additional documents in I.A. No. 249786/2025 filed by Ms. Ranu Purohit, Advocate) IN I.A. NO. 135954 OF 2025 (Application for Intervention on behalf of 'Vasant Kunj Residents Welfare Association' in I.A. 126582/2025 (CEC Report No. 25 of 2025) filed by Ms. Ranu Purohit, Advocate) IN RE: VASANT KUNJ RESIDENTS WELFARE ASSOCIATION IN WRIT PETITION (CIVIL) NO. 202 OF 1995 (Under Article 32 of the Constitution of India) "ONLY" ARE LISTED IN W.P.(C) No. 202 OF 1995 "ONLY" ON 08.12.2025 AND THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.] MR. K. PARAMESHWAR, SR. ADVOCATE [A.C.] MR. G.S. MAKKER, ADVOCATE MR. S.N. TERDAL, ADVOCATE DR. N. VISAKAMURTHY, ADVOCATE FOR S. NO. [1] MR. K. PARAMESHWAR (A.C.), MR. SUDARSH MENON, MR. SUBHASISH MOHANTY (STATE OF ODISHA), MR. G.S. MAKKER (MoEF&CC) FOR S. NO. [2] MR. K. PARAMESHWAR (A.C.), DR. SURENDER SINGH HOODA MR. KARAN SHARMA (STATE OF PUNJAB), MS. SHALINI KAUL, MR. TARUN GUPTA FOR S.NO. [3] MR. K. PARAMESHWAR

(A.C.), MS. RANU PUROHIT

Date : 08-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

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UPON hearing the counsel the Court made the following
O R D E R

I.A.No.249786/2025 in I.A.No.135954/2025 in W.P.(C) No.202/1995

1. Having heard learned Senior Counsel for the applicant(s), paragraph 10 of order dated 12.08.2025 is clarified to the extent that the same shall not be construed as a seal of approval by this

Court with respect to the validity of the project. All that we wish to clarify is that the High Court and the National Green Tribunal shall examine the same as per its own merit.

2. The I.A. stands disposed of accordingly.

3. Post for further consideration on 17.12.2025 at 2.00 P.M. before a bench comprising three Judges of this Court.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

A copy of the reply to I.A No. 739 of 2025 by the appellant in Appeal No.19 of 2025

1 message

kartik arora <arorakartik34@gmail.com>

Sun, 14 Dec, 2025 at 9:31 pm

To: jmalawoffices@gmail.com, office@marklegal.co.in, secy-moef@nic.in, csdelhi@nic.in, mohindrapatyal1967@yahoo.co.in, vcdda@dda.org.in, ccb.cpcb@nic.in, pgofficerchq@aai.aero, director.dlfire@nic.in, dgoffice.dgca@nic.in, ceodelhi.djb@nic.in, commissioner@mcd.nic.in, rkhuranalegal@gmail.com, gigi george <gigicgeorge.adv42@gmail.com>, Atif Suhrawardy <atifsuhrawardy@gmail.com>, senv@nic.in, Sogyal Norbu <agyasogyal08@gmail.com>

Dear Sir/Ma'am,

Please find attached a copy of the reply to I.A No. 739 of 2025 by the appellant in Appeal No.19 of 2025 titled Rajeev Ranjan vs Ministry of Environment, Forest and Climate Change and Ors before the Hon'ble National Green Tribunal .

This service through email shall constitute effective service.

Regards,
Kartik Arora
Advocate for the Appellant

**Reply to Summary Dismssal Application filed R-3 in Appeal 19 of 2025.pdf**

1.5 MB